

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 316/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES: Jyoti Sri Punjabi
V/s.
Vaidehi Akash Housing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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13	Shehzad Nagra	Adv. for operational creditors	
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ORDER

C.P. No. 316/I&BP/NCLT/MB/MAH/2017

1. The Learned Representative for the Petitioner is present.
2. This Petition is transferred from the Hon'ble High Court and the compliance of Service of Form No. 5 is stated to have been complied with by the Petitioner. A copy of Form No.5 is placed on record.
3. The Petitioner is also intimating the name of Interim Resolution Professional i.e. Mr. Amit Gupta having registered No. IBBI/IPA-0001/IP-P00016/2016-17/10040, having address A-1701, Gundesha Symphony, Veera Desai Road, Andheri (West), Mumbai-400 053 be appointed.
4. The Petitioner is directed to serve by requisite mode Form No. 5 and Notice of Demand again on the Respondents on or before 20th May, 2017.
5. For the rest of the proceedings adjourned to **16th June, 2017**.

sd/-

M.K. Shrawat
Member (Judicial)

Dated: 01.05.2017